

MINUTES OF THE MEETING No. 47/10 dated 17.2.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.46/10 for confirmation and confirmed and adopted the same without any change.

Case No C-5 NC No.47/10 Dated 17.2.10	M/ s Piramal Glass Ltd, F.No.01/83/162/1045 /AM10/DES-IV
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The Committee considered the case as per agenda. The Committee decided to request the firm to provide Production & Consumption Data of the same export product from at least 3 other industries duly certified by Central Excise Department. Accordingly the case may be re-listed on 17.3.2010..

Case No M-223 NC No.47/10 Dated 17.2.10	M/ s Silver Oak Labs (P) Ltd, Noida F.No.01/83/50/310 /AM07/DES-IV RLA F.No.05/24/40/246/AM07 Lic. No.0510184739 dated 16.6.2006
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The Committee considered the case as per agenda and in view of the written comments of DIPP forwarded vide their U.O. No.Nil dated 17.2.2010, the Committee decided to approve the case as applied for. However, description of export item may be amended as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Cooling Foot & Leg Gel (99 gm/pc)	577602 No.
2.	Soothing Foot Cream (74.25 gm/pc)	1858879 No.
3.	Antiperspirant Foot Cream (53 gm/pc)	796419 No.
4.	Exfoliating Foot Scrub (74.25 gm/pc)	837134 No.
5.	Jumbo Footcare Antiperspirant FCRE (106 gm/pc)	619340 No.
6.	Jumbo Footcare Soothing Foot Cream (148.5 gm/pc)	919554 NO.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-224 NC No.47/10 Dated 17.2.10	M/ s Goa Glass Fibre Ltd, Goa F.No.01/83/50/2020 /AM08/DES-IV RLA F.No.17/24/40/111/AM08 Lic. No.1710001866 dated 14.12.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 17.2.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Binani Chopped strand mat (emulsion/powder bonded)	100 MT

Import Item

S.No.	Description of Item	Quantity
1.	Vinyl Acetate – Vinaamul 8853 (PVA Emulsion)	0.916 MT
2.	Vinyl Acetate – Vinamul 88271 (PVC Emulsion)	6.077 MT
3.	Polyester or contant resin – Neoxil 968/60 (Plasticizer)	0.130 MT
4.	Epoxy Resins, others – Neoxil 950 KSI	0.1516 MT
5.	Epoxy Resins, others – Neoxil 954 D	0.2514 MT
6.	Silane Z 6030	0.011 MT
7.	Dynasylan VTMOEO (Coupling Agent)	0.0538 MT
8.	Colomanite (Natural Calcium Borate)	11.7 MT
9.	Knives & cutting blades, others – LUTZ cutting blades	99 Nos.
10.	Nickle claded copper strips	0.96 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-225 NC No.47/10 Dated 17.2.10	M/ s Udyogi International (P) Ltd, Kolkata F.No.01/83/50/830 /AM09/DES-IV RLA F.No.02/24/40/159/AM09 Lic. No.0210118070 dated 26.9.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 17.2.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Fire Blanket (Made out of Fiber Glass, stitched with Kevlar thread)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Fibre Glass Fabric of Rel. thickness	1.005 Sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-226 NC No.47/10 Dated 17.2.10	M/ s STP Ltd, Kolkata F.No.01/85/50/394 /AM08/DES-IV RLA F.No.02/24/40/48/AM08 Lic. No.0210101014 dated 24.5.2007
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The Committee considered the case as per agenda. As per verbal comments of the representative of DIPP, the Committee decided to approve the case on net to net basis. The export item should contain minimum 25% Chlorinated Rubber.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-227 NC No.47/10 Dated 17.2.10	M/s. Ajanta Offset and Packaging Ltd, N. Delhi F.No.01/83/162/848 /AM10/DES-IV
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The Committee considered the case as per agenda. The Committee considered the request of the firm dated 1.12.2009 to clarify that PS Plates are at par with lithographic plates. In view of the verbal comments offered by representative of DIPP, the Committee decided to clarify as under:-

Lithographic Plates are also known as P.S. Plates and as such P.S. Plates can also be allowed and lithographic plates as per item No.3 of import in SION at S.No.A-1579.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-228 NC No.47/10 Dated 17.2.10	M/ s Century Textiles and Inds. Ltd, F.No.01/83/50/500 /AM09/DES-IV RLA F.No.02/24/40/86/AM09 Lic. No.0210114216 dated 27.6.2008
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The Committee considered the case as per agenda. While considering the case for fixation of adhoc norms in the present advance authorization, the Committee noted that wastage allowed in earlier two cases in respect of advance licence No.0210119721 dated 17.11.2008 and 0210118732 dated 22.10.2008, decided in Norms Committee in M.No.7/83 dated 13.5.2009 and 9/83 dated 22.10.20008 respectively were very high. The Committee directed to write a letter to the RLA, Kolkata that the decision of the Norms Committee in the above two cases are stayed till final decision. The Committee also directed to write a letter to the Superintendent Central Excise enclosing the copy of the production and consumption data furnished by the firm, to furnish the production and consumption data of the firm for the last 3 years on the official letter lead. The Committee also directed to enclose the copy of the letter to CBEC. The Committee deferred the case for four weeks. Accordingly the case may be re-listed on 17.3.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 47/83-ALC1/2009 **MEETING DATE** : 17.02.2010

Case No.:25/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:47/83-ALC1/2009	Status:Case
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1			17.02.2010	Deferred
	HQ File :01/82/050/00919/AM07/	RLA File :05/24/040/00398/AM07/	Lic.No/Date:0510190747 13.09.2006	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing and handed over the copies of the Shipping Bills to the Committee. The Committee noted from the copies of the Shipping Bill that import item and export item does not match with the items of export & import mentioned in the licence. Shri Ram Sharda, Manager Exports who attended the PH requested time for amendment in the licence. The Committee accordingly defer the case for four weeks. Accordingly the case may be re-listed on 17.3.2010..			

2	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/11/2009 by DC(SS1). Reminder issued by DC(SS1) on 16.2.2010. Accordingly the case may be re-listed on 17.3.2010..			

3	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/9/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010..			

4	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of Mines Accordingly the case may be re-listed on 17.3.2010.			

5	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 30/4/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 18.2.10 with in 15 days time. Accordingly the case may be re-listed on 17.3.2010.			

	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:47/83-ALC1/2009	Status:Case
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6			17.02.2010	Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda. The clarification was called for vide letter dated 1.1.2010 from the firm. The firm vide letter dated 8.1.2010 requested time to give the required information/clarification. The information is still awaited from the firm. The Committee decided to issue reminder to the firm to give reply by 2.3.2010. The Committee accordingly defer the case for four weeks. Accordingly the case may be re-listed on 17.3.2010.. Reminder to firm issued on 18.2.2010.			

7	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010.			

8	Case No.:5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/2/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010..			

9	Case No.:5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DC(MSME) gave the written comments. The Committee noted that the wastage allowed is on hire side. The Committee returned the written comments and directed the representative to reexamined and allow ½% wastage. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 17.3.2010.			

	Case No.:11/13/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00220/AM10/	RLA File :50/24/040/00001/AM10/	Lic.No/Date:5010000030 04.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.46011/89/2009-PC-II dated 9.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.	
Filler Master Batch – Luk	1 Kg	1. LLDPE Granules	0.2575 Kg	

10	Universal (containing 25+/-1% LLDPE and 75+/-1% Calcium Carbonate)		2. Calcium Carbonate Powder	0.7725 Kg
	Filler Master Batch – Luk Rigid (containing 25+/-1% Polypropylene and 75+/-1% Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate Powder	0.2575 Kg 0.7725 Kg
	Filler Master Batch – Luk Film (containing 25+/-1% LLDPE and 75+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate Powder	0.2575 Kg 0.7725 Kg
	Filler Master Batch – Luk Super Universal (containing 25+/-1% LLDPE and 75+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate Powder	0.2575 Kg 0.7725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

11	Case No.:5/27/83-ALC1/2009		Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00497/AM10/		RLA File :03/94/040/00037/AM10/	Lic.No/Date:0310518481 05.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2009-Ch-II dated 15.2.2010 as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Tanikor SG.IN p (Synthetic Tanning agent containing Sodium salt of Urea Formaldehyde Phenol Sulfonate – 37%, Sodium salt of Para Formaldehyde Phenol + Cresol Sulfonate – 43.5% & condensate of Phenol formaldehyde – 6%)	1 Kg	1. Phenol 2. Sodium Meta Bisulphite 3. Meta Para Cresol (Cresylic Acid)	0.301 Kg 0.0018 Kg 0.097 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

12	Case No.:27/21/83-ALC1/2009		Party Name:S.M.S.INDUSTRIES,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00398/AM10/		RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:17.03.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 28/10/2009 by Deptt. of C&PC (PC.Div.) followed by reminder dated 1.1.10 issued by this office. The Committee decided to issue final reminder to the firm.. Accordingly the case may be re-listed on 17.3.2010. Final reminder issued on 2.3.2010.

13	Case No.:3/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/85/050/00031/AM10/	RLA File :02/24/040/00002/AM10/	Lic.No/Date:0210126586 18.05.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SS1). Accordingly the case may be re-listed on 17.3.2010..			

14	Case No.:4/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/85/050/00032/AM10/	RLA File :02/24/040/00007/AM10/	Lic.No/Date:0210126589 18.05.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SS1). Accordingly the case may be re-listed on 17.3.2010..			

15	Case No.:5/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/85/050/00033/AM10/	RLA File :02/24/040/00008/AM10/	Lic.No/Date:0210126590 18.05.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SS1). Accordingly the case may be re-listed on 17.3.2010..			

16	Case No.:6/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/85/050/00034/AM10/	RLA File :02/24/040/00009/AM10/	Lic.No/Date:0210126594 18.05.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SS1). Accordingly the case may be re-listed on 17.3.2010..			

17	Case No.:7/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/85/050/00035/AM10/	RLA File :02/24/040/00012/AM10/	Lic.No/Date:0210126595 18.05.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SS1). Accordingly the case may be re-listed on 17.3.2010..			

18	Case No.:18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1/1/2010 issued by this office. The Committee decided to issue final reminder. Accordingly the case may be re-listed on 17.3.2010. Final reminder issued on 18.2.2010.			

19	Case No.:4/27/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00496/AM10/	RLA File :03/94/040/00135/AM10/	Lic.No/Date:0310521542 27.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2009-Ch-II dated 15.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tanicor PSA.IN p (Synthetic Tanning agent containing Condensation product of Urea, Formaldehyde and sodium salt of Phenol Sulfonate – 69.17% & condensation product of Phenol and formaldehyde – 12.45%)	1 Kg	1. Phenol 2. Sodium Meta Bisulphite	0.390 Kg 0.003 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.3.2010.			

21	Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda. The representative of DIPP forwarded the written comments dated 17.2.2010 stating that import item at S.No.2,11,12,14,19,23,23,26,33,34,40,42 & 43 does not match with the approved formulation of export product as			

such firm may be advised to revised the application in accordance with formulation approved by Drug & Cosmetic Act. The Committee decided to issue letter to the firm for clarification and defer the case for four weeks.. Accordingly the case may be re-listed on 17.3.2010. Letter to the firm issued on 18.2.2010.

22	Case No.:3/27/83-ALC1/2009	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00495/AM10/	RLA File :06/24/040/00006/AM10/	Lic.No/Date:0610015606 02.06.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 9/11/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.3.2010.			

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Case No.:8/39/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
HQ File :01/83/050/00715/AM10/	RLA File :03/94/040/01116/AM09/	Lic.No/Date:0310522622 04.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 12.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Cold Flow Improver, SR 1651 / YS SR 1651 Containing 32% of Dodiflow 5750 -1 & 68% C-9 Aromatic Solvent	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:6/27/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00498/AM10/	RLA File :03/95/040/00139/AM10/	Lic.No/Date:0310523129 09.06.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21/1/2010 issued by this office. Accordingly the case may be re-listed on 17.3.2010.			

25	Case No.:11/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00503/AM10/	RLA File :10/24/040/00023/AM10/	Lic.No/Date:1010033967 09.06.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.3.2010.			

26	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spics Board. Accordingly the case may be re-listed on 17.3.2010.			

27	Case No.:39/39/83-ALC1/2009	Party Name:STERLING TAPES LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00746/AM10/	RLA File :37/24/040/00001/AM10/	Lic.No/Date:3710001031 10.07.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010.			

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Case No.:8/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
HQ File :01/83/050/00290/AM10/	RLA File :03/95/040/01033/AM09/	Lic.No/Date:0310528613 13.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/25/2004-Ch-II dated 1.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Mancolaxyl 72% WP (Metalaxy + Mancozeb 72% WP)	1 Kg	1. Ethylene Diamine	0.163 Kg
		2. Hexamethylene Tetramine	0.020 Kg
		3. Sodium Ligno Sulphonate	0.021 Kg
		4. Metalaxyl Technical 95%	0.084 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

29	Case No.:36/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00318/AM10/	RLA File :03/95/040/00126/AM09/	Lic.No/Date:0310529516 17.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/21/2006-Ch-II dated 1.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorfluazuron (Chlorfluazuron Technical)	1 Kg	1. 2,3 Dichloro-5-Trifluoro Methyl Pyridine (DCTF)	0.581 Kg
			2. 2,6 Dichloro-4-Aminophenol	0.491 Kg

		(DCAP) 3. Dimethyl Sulfoxide 4. 2,6 Difluoro Benzamide (DFBA) 5. Isopar-G(B) Fluid (Isoparaffin Hydrocarbon)	0.400 Kg 0.383 Kg 0.355 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:43/17/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00328/AM10/	RLA File :03/94/040/00282/AM10/	Lic.No/Date:0310529941 21.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 17.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Organic Mixture, Trade Name: YS SR 1120 / YS SR 1120 / ZF SR 1120 Nonyl Phenol Ethoxylate Polymer) (Active content 15%)	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

31	Case No.:13/19/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00354/AM10/	RLA File :03/94/040/00335/AM10/	Lic.No/Date:0310531025 28.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 17.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	1. Antifoulant – (B), Trade Name DA 2326, DA 2338, YS DA 2326, N-2328 containing 13% of 2,6 Ditertiary butyl -4- Benzylidene, 2,5 Dione 15% of 4,4' (1,10 Dioxo 1,10 Decanedyl) bis (2,2,6,6- Tetra methyl-1 piperidneyloxy) 72% of Aromatic Solvent (C10-C-20)	1 Kg	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:14/19/83-ALC1/2009	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00355/AM10/	RLA File :02/24/040/00052/AM10/	Lic.No/Date:0210129692 29.07.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 11/12/2010 . Reminder issued on 1.1.2010. The Committee decided to issue final reminder with 10 days time. Accordingly the case may be relisted on 17.3.2010. Final reminder issued on 18.2.2010.			

33	Case No.:6/20/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00362/AM10/	RLA File :02/24/040/00064/AM10/	Lic.No/Date:0210129781 30.07.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) stated that the firm has given reply to the D/L and the matter is under examination. The Committee decided defer the case for two weeks. Accordingly the case may be re-listed on 17.3.2010.			

34	Case No.:15/27/83-ALC1/2009	Party Name:SHRENO LIMITED, (GLASS DIVISION)	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00507/AM10/	RLA File :34/24/040/00062/AM10/	Lic.No/Date:3410024814 31.07.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 19.1.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.3.2010.			

35	Case No.:3/21/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00374/AM10/	RLA File :02/24/040/00080/AM10/	Lic.No/Date:0210130118 07.08.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29/10/2009 issued by this office. Reminder issued on 1.1.2010. Accordingly the case may be re-listed on 17.3.2010.			

36	Case No.:45/39/83-ALC1/2009	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00752/AM10/	RLA File :03/95/040/00303/AM10/	Lic.No/Date:0310533571 13.08.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

37	Case No.:3/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00444/AM10/	RLA File :03/94/040/01134/AM09/	Lic.No/Date:0310534061 18.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 17.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Corrosion Inhibitor, Trade Name – SR 1200 / YS SR 1200 (Fatty Acid 1,3 Propane Diamine, N-9 octa decenyl acetate)	1 Kg	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:4/23/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00445/AM10/	RLA File :09/24/040/00140/AM10/	Lic.No/Date:0910039026 19.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch-II dated 12.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	REVERSACOL PLUM RED 1, 3-Dihydro-1, 3, 3-Trimethyl-6-(Piperidino) Spiro [2H-Indole-2, 3 [2H-Indole-2,3' – 3H – Naphto [2,1-B][1,4] OXAZINE]	1 Kg	1. Fischers Base (1,3,3-Trimethyl-2-Methylene Indoline) 2. 1 Nitroso 2 Naphthol 3. Methanol 4. Toluene	1.67 Kg 2.57 Kg 26 Kg 4 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 6/11/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 1.1.2010 issued by this office. The Committee decided to issue final reminder within 10 days time. Accordingly the case may be re-listed on 17.3.2010..			

40	Case No.:9/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00450/AM10/	RLA File :03/94/040/00333/AM10/	Lic.No/Date:0310534808 21.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 17.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polyflo 130 (Containing Amine Polymer, Epichlorohydrin Tallow Diamine Copolymer 45% & Aromatic Hydrocarbon 54% with greater than C9 fraction)	1 Kg	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:12/23/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00453/AM10/	RLA File :03/95/040/00322/AM10/	Lic.No/Date:0310535191 25.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/21/2006-Ch-II dated 1.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorfluazuron (Chlorfluazuron Technical)	1 Kg	1. 2,3 Dichloro-5-Trifluoro Methyl Pyridine (DCTF)	0.581 Kg
			2. 2,6 Dichloro-4-Aminophenol (DCAP)	0.491 Kg
			3. Dimethyl Sulfoxide	0.400 Kg
			4. 2,6 Difluoro Benzamide (DFBA)	0.383 Kg
			5. Isopar-G(B) Fluid (Isoparaffin Hydrocarbon)	0.355 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.:15/23/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM10/	RLA File :10/24/040/00055/AM10/	Lic.No/Date:1010035113 26.08.2009	Defer Date:17.03.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.3.2010.

43	Case No.: 55/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Deferred
	HQ File :01/83/050/00640/AM10/	RLA File :09/24/040/00145/AM10/	Lic.No/Date:0910039165 31.08.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 12/1/2010 . Accordingly the case may be relisted on 17.3.2010.			

44	Case No.: 5/26/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Deferred
	HQ File :01/83/050/00479/AM10/	RLA File :03/94/040/00436/AM10/	Lic.No/Date:0310537288 11.09.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1/1/2010 issued by this office. Accordingly the case may be re-listed on 17.3.2010.			

45	Case No.: 24/27/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Deferred
	HQ File :01/83/050/00516/AM10/	RLA File :04/24/040/00102/AM10/	Lic.No/Date:0410107872 15.09.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from DIPP and decided to defer consideration of the case for four weeks for want of Hard Copy. Accordingly the case may be re-listed on 17.3.2010.			

46

Case No.: 27/27/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Approved
HQ File :01/83/050/00519/AM10/	RLA File :05/23/040/00047/AM10/	Lic.No/Date:0510249484 17.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 17.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Multicolour Printed Wire-o Bound/Wire Stitched Calender/Planners with/without Euro Hanger	1 No.	1. Printing Paper Coated Rel. GSM 2. Printing paper Board coated Rel. GSM 3. Book Binding Board (2.5 mm to 3 mm) 4. Printing Ink (Relevant)	1.20 Kg/Kg content in export 1.05 Kg/Kg content in export - do – 10 gm/Kg of paper used

		5. Gum	- do –
		6. Iron Straight Wire 100 mm thickness 2-7 mm	1.02 Kg/Kg content in export
		7. Nylon Coated wire Nylobind 0.7-2 mm	- do –
		8. P.S. Plates – 3701/Graphic Art Film	3% of FOB value
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:25/27/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00517/AM10/	RLA File :02/24/040/00126/AM10/	Lic.No/Date:0210131727 18.09.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 1/1/2010. Accordingly the case may be relisted on 17.3.2010.			

48	Case No.:10/39/83-ALC1/2009	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00717/AM10/	RLA File :03/94/040/00478/AM10/	Lic.No/Date:0310538823 22.09.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1/1/2010 issued by this office. Accordingly the case may be re-listed on 17.3.2010.			

49	Case No.:34/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00526/AM10/	RLA File :10/24/040/00062/AM10/	Lic.No/Date:1010035372 24.09.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.3.2010.			

50	Case No.:35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.3.2010.			

	Case No.:3/28/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00531/AM10/	RLA File :02/24/040/00135/AM10/	Lic.No/Date:0210132016	Defer

Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) stated that the firm has given reply to the D/L and the matter is under examination. The Committee decided defer the case for two weeks. Accordingly the case may be re-listed on 17.3.2010.

Case No.:9/47/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
HQ File :01/83/050/00847/AM10/	RLA File :03/95/040/00431/AM10/	Lic.No/Date:0310540557 07.10.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/93/2007-Ch-II dated 12.2.2010 as under:-

Export Item	Qty.	Import Item	Qty.
STERO CARE GMS (AS) Blend containing 56% of Glycerol Monostearate & 44% of Stearic Acid 100 mole ethoxylate)	1 Kg	1. Stearic Acid 2. Ethylene Oxide	0.479 Kg 0.413 Kg
STERO CARE GMS PEG 150 (DS) (Polyethylene glycol 6000 Distearate)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide 3. Stearic Acid	0.0149 Kg 0.929 Kg 0.078 Kg
STEOR HCO 400 (Polyoxyethylene Hydrogenated Castrol oil) Hydrogenated Castro Oil 50 mole Ethoxylate	1 Kg	1. Ethylene Oxid	0.715 Kg
STERO OCA 020 (Oleyl Cetyl Alcohol Poly Glycol Ether) Oleyl Cetyl Alcohol 2 Mole Ethoxylate	1 Kg	1. Oleyl Cetyl Alcohol 2. Ethylene Oxide	0.762 Kg 0.252 Kg
STERO CARE EWL (F) (Containing 90% of Ceto Stearyl Alcohol)	1 Kg	1. Ceto Stearyl Alcohol	0.910 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:41/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
HQ File :01/83/050/00748/AM10/	RLA File :03/94/040/00492/AM10/	Lic.No/Date:0310541165 09.10.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of

53 C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 24.6.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:2/34/85-ALC3/2009	Party Name:GANGA RASA YANIE P. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/85/050/00174/AM10/	RLA File :03/94/040/00496/AM10/	Lic.No/Date:0310541174 09.10.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010.			

55	Case No.:38/39/83-ALC1/2009	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00745/AM10/	RLA File :03/95/040/00450/AM10/	Lic.No/Date:0310541483 12.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/41/2005-Ch-II dated 19.2.2008 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	LZ 5318 A (0256.1) Overbased Sodium Sulphonate Extreme pressure Additive containing 7.05% Polybutene Succinic Anhydride 33% of 150 Solvent Neutral	1 Kg	1. 150 Solvent Neutral 2. Dodecyl Phenol 3. Sulfonic Acid C ₂₀ - C ₂₄ Linear Alkyl Benzene Sulfonic Acid 4. Polybutene 5. Maleic Anhydride 6. Filter Aid (Diatomaceous Earth)	0.3320 Kg 0.0466 Kg 0.2101 Kg 0.0608 Kg 0.0058 Kg 0.0383 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.: 20/39/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Deferred
	HQ File :01/83/050/00727/AM10/	RLA File :03/95/040/00297/AM10/	Lic.No/Date:0310541608 23.10.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 11.2.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.3.2010.			

57	Case No.:27/39/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00734/AM10/	RLA File :03/95/040/00455/AM10/	Lic.No/Date:0310541599 23.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/93/2007 dated 12.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	STERO NC 400 (Nonyl Phenol Polyglycol Ether) Nonyl Phenol 32 Mole Ethoxylate	1 Kg	1. Nonyl Phenol 2. Ethylene Oxyde	0.124 Kg 0.882 Kg
	STERCOPOL AC 1706 (Cetyl Alcohol Ethoxylate propoxylate)	1 Kg	1. Cetyl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.184 Kg 0.570 Kg 0.265 Kg
	STERCOPOL L 61 (Block Co-Polymer of Propylene Oxide & Ethylene Oxide)	1 Kg	1. Dipropylene Glycol 2. Ethylene Oxide 3. Propylene Oxide	0.068 Kg 0.101 Kg 0.843 Kg
	STERO DIPA 90 (Disopropanolamine)	1 Kg	Propylene Oxide	0.870 Kg
	STERO TAM 200 (Stearyl Amine Ethoxylate) Stearyl amine 25 mole ethoxylate)	1 Kg	1. Stearyl Amine 2. Ethylene Oxide	0.236 Kg 0.783 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:31/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00738/AM10/	RLA File :03/94/040/00403/AM10/	Lic.No/Date:0310541694 23.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 24.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:42/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
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HQ File :01/83/050/00749/AM10/

RLA File :03/94/040/00537/AM10/

Lic.No/Date:0310541719
23.10.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/98/2004-Ch-II dated 16.2.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 Kg	1. Coconut Fatty Acid distillate	0.494 Kg
		2. Copper Chromite (Hydrogenation Catalyst)	0.004 Kg
		3. Ethylene Oxide	0.171 Kg
		4. Caustic Soda Flakes	0.060 Kg
		5. Sulphur	0.060 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:16/32/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
HQ File :01/83/050/00581/AM10/	RLA File :03/94/040/00560/AM10/	Lic.No/Date:0310542174 23.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/98/2004-Ch-II dated 16.2.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 Kg	1. Palm Kernel Fatty Acid distillate	0.494 Kg
		2. Copper Chromite (Hyldrogenation Catalyst)	0.004 Kg
		3. Ethylene Oxide	0.171 Kg
		4. Caustic Soda Flakes	0.060 Kg
		5. Sulphur	0.060 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:22/39/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00729/AM10/	RLA File :08/24/040/00180/AM10/	Lic.No/Date:0810083717 27.10.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

Case No.:26/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2009	Status:Case
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62			17.02.2010	Deferred
	HQ File :01/83/050/00733/AM10/	RLA File :03/94/040/00313/AM10/	Lic.No/Date:0310542657 27.10.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

63	Case No.:5/47/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00843/AM10/	RLA File :03/94/040/00473/AM10/	Lic.No/Date:0310542741 27.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 24.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:21/39/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00728/AM10/	RLA File :08/24/040/00181/AM10/	Lic.No/Date:0810083745 28.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 17.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black JNN (Dye content 70%)	1 Kg	1. Aniline Oil 2. H Acid 3. J Acid 4. Meta Phenylene Diamine 4 Sulfonic Acid 5. Sodium Nitrite	0.311 Kg 0.310 Kg 0.032 Kg 0.058 Kg 0.138 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:25/39/83-ALC1/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00732/AM10/	RLA File :03/94/040/00575/AM10/	Lic.No/Date:0310543007 28.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of			

65	C&PC(Chem.Div.) forwarded vide their U.O. No.14010/11/2008-Ch-II dated 15.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	4-Chloro Benzyl Cyanide 75% in N-Butyl Acetate or Para Chloro Benzyl Cyanide 75% in N-Butyl Acetate	1 Kg	1. Para Chloro Benzyl Cyanide 2. N-Butyl Acetate	0.787 Kg 0.262 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.:39/47/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00877/AM10/	RLA File :09/24/040/00256/AM10/	Lic.No/Date:0910039747 28.10.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

67	Case No.:40/47/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00878/AM10/	RLA File :09/24/040/00258/AM10/	Lic.No/Date:0910039748 28.10.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

68	Case No.:23/39/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00730/AM10/	RLA File :03/94/040/00579/AM10/	Lic.No/Date:0310543087 29.10.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21/1/2010 issued by this office. Accordingly the case may be re-listed on 17.3.2010.			

69	Case No.:14/39/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00721/AM10/	RLA File :03/94/040/00638/AM10/	Lic.No/Date:0310543797 04.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/94/2008-Ch-II dated 24.9.2008 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricity Improver SR 2008	1 Kg	As Approved by NC	- do-

	containing 80% Oleic Acid and 20% Aromatic Solvent		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

70	Case No.:15/39/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00722/AM10/	RLA File :03/94/040/00639/AM10/	Lic.No/Date:0310543801 04.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/52/2009-Ch-II dated 12.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Antioxidant SR 1544 (containing 70% of 2, 6, di-tertiary butyl phenol (75%) and 30% of Aromatic Solvent)	1 Kg	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010.			

72	Case No.:30/39/83-ALC1/2009	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00737/AM10/	RLA File :08/24/040/00197/AM10/	Lic.No/Date:0810084056 10.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/66/2008-Ch-II dated 11.9.2008 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cupric Oxide (Copper content 77.5% Min.)	1 Kg	Copper Scrap (on 100% purity basis)	0.810 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:28/39/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
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73	HQ File :01/83/050/00735/AM10/	RLA File :08/24/040/00185/AM10/	Lic.No/Date:0810084080 11.11.2009	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 21.1.2010 issued by this office. Accordingly the case may be re-listed on 17.3.2010..				

74	Case No.:34/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,		Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved								
	HQ File :01/83/050/00741/AM10/	RLA File :03/94/040/00447/AM10/		Lic.No/Date:0310545343 12.11.2009	Defer Date:								
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 24.6.2009 as under:-												
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Stearic Acid</td><td>1 Kg</td><td>1. Palm Fatty Acid Distillate 2. Nickel Catalyst</td><td>1.100 Kg 0.004 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg
	Export Item	Qty.	Import Item	Qty.									
Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.													

75	Case No.: 35/39/83-ALC1/2009	Party Name:	GODREJ INDUSTRIES LTD.,	Meet No/Date:	47/83-ALC1/2009 17.02.2010	Status: Case Approved
	HQ File :01/83/050/00742/AM10/	RLA File :03/94/040/00324/AM10/		Lic.No/Date:	0310545340 12.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 24.6.2009 as under:-					
	Export Item	Qty.	Import Item	Qty.		
	Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.						

76	Case No.:1/35/83-ALC1/2009	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00655/AM10/	RLA File :02/24/040/00157/AM10/	Lic.No/Date:0210133727 13.11.2009	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.				

	Case No.:4/35/83-ALC1/2009	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
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77	HQ File :01/83/050/00658/AM10/	RLA File :03/95/040/00502/AM10/	Lic.No/Date:0310545531 13.11.2009	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 18/1/2010 . Accordingly the case may be relisted on 17.3.2010.				

78	Case No.:32/39/83-ALC1/2009	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00739/AM10/	RLA File :03/95/040/00473/AM10/	Lic.No/Date:0310545422 13.11.2009	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.				

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Case No.:33/39/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
HQ File :01/83/050/00740/AM10/	RLA File :03/95/040/00501/AM10/	Lic.No/Date:0310545510 13.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/93/2007-Ch-II dated 12.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
STANOX DPEDP (Distearyl Pentaerythritol Diphosphite)	1 Kg	1. Phenol 2. Phosphorus Tri Chloride 3. Stearyl Alcohol	0.786 Kg 0.383 Kg 0.109 Kg
STEROL TDA 7591 90% of ITDA 7 mole ethoxylate & 10% ITDA 5 mole ethoxylate	1 Kg	1. Tridcyl Alcohol (TDA) 2. Ethylene Oxide	0.408 Kg 0.609 Kg
STERO PHENOXY ETHANOL (AZP) (2-Phenoxy Ethanol	1 Kg	1. Phenol 2. Ethylene Oxide	0.690 Kg 0.325 Kg
STERO CARE GMS SE (1) (Glycerol Monostearate)	1 Kg	Stearic Acid	0.809 Kg
STEROL 120G (BG) (Fatty Alcohol Poly Glycol Ether) Lauryl Alcohol 7 mole ethoxylate	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.394 Kg 0.515 Kg
STERO CARE WE (CPH) (Mixture of 20% of Cetostearyl Alcohol 20 mole Ethoxylate & 80% of Cetostearyl Alcohol	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.845 Kg 0.158 Kg
STER PEG 1500 (CPH)	1 Kg	1. Diethylene Glycol	0.070 Kg

(Polyethylene Glycol 1500)		2. Ethylene Oxide	0.923 Kg
STEROL 1202 CI (Lauryl alcohol 2 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.701 Kg 0.318 Kg
STERCOPOL 120405 (Lauryl Alcohol Ethoxylate – Propoxylate) Lauryl Alcohol 4 mole EO 5 mole PO	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.299 Kg 0.272 Kg 0.448 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:36/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00743/AM10/	RLA File :03/94/040/00686/AM10/	Lic.No/Date:0310546309 18.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

81	Case No.:38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

82	Case No.:16/47/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00854/AM10/	RLA File :03/94/040/00673/AM10/	Lic.No/Date:0310547044 23.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/94/2006-Ch-II dated 1.4.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lauric Myristic Amido Propyl Amine Oxide (Active content 32% min.)	1 Kg	1. Lauric Acid 2. Myristic Acid 3. Dimethyl Amino Propyl Amine 4. HMHDPE Granules	0.177 Kg 0.059 Kg 0.111 Kg As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

83	Case No.:26/47/83-ALC1/2009	Party Name:ATUL LIMITED,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00864/AM10/	RLA File :08/24/040/00211/AM10/	Lic.No/Date:0810084321 23.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

84	Case No.:27/47/83-ALC1/2009		Party Name:KHYATI CHEMICALS PVT. LTD.		Meet No/Date:47/83-ALC1/2009 17.02.2010		Status:Case Approved	
	HQ File :01/83/050/00865/AM10/		RLA File :08/24/040/00217/AM10/		Lic.No/Date:0810084319 23.11.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/72/2009-Ch-II dated 28.1.2010 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Optical Whitening Agent, C.I Fluorescent brightner 353 (Lemonite MST) (Assay 20%)		1 Kg	1. Cyanuric Chloride 2. Aniline 2,5-Disulphonic Acid 3. 4,4-Diamino Stilbene, 2,2- Disulphonic Acid 4. Morpholine 5. Diethanolamine 6. Monoethylene Glycol 7. Polyethylene Glycol		0.066 Kg 0.091 Kg 0.066 Kg 0.038 kg 0.038 Kg 0.100 Kg 0.150 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

85	Case No.:15/47/83-ALC1/2009	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00853/AM10/	RLA File :03/94/040/00692/AM10/	Lic.No/Date:0310547520 25.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

86	Case No.:20/47/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00858/AM10/	RLA File :03/94/040/00584/AM10/	Lic.No/Date:0310547521 25.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

87	Case No.:21/47/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00859/AM10/	RLA File :03/95/040/00462/AM10/	Lic.No/Date:0310547279 25.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

88	Case No.:24/47/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00862/AM10/	RLA File :03/94/040/00573/AM10/	Lic.No/Date:0310547358 25.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

89	Case No.:19/47/83-ALC1/2009	Party Name:RAJ BORAX LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00857/AM10/	RLA File :03/95/040/00547/AM10/	Lic.No/Date:0310548034 27.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

90	Case No.:22/47/83-ALC1/2009	Party Name:RAJ BORAX LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00860/AM10/	RLA File :03/95/040/00546/AM10/	Lic.No/Date:0310548038 27.11.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

91	Case No.:23/47/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00861/AM10/	RLA File :03/94/040/00315/AM10/	Lic.No/Date:0310548570 01.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

	Case No.:36/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00874/AM10/	RLA File :11/24/040/00032/AM10/	Lic.No/Date:1110021356	Defer

92			01.12.2009	Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

93	Case No.: 37/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Deferred
	HQ File :01/83/050/00875/AM10/	RLA File :11/24/040/00033/AM10/	Lic.No/Date:1110021357 01.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

94	Case No.: 25/47/83-ALC1/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Deferred
	HQ File :01/83/050/00863/AM10/	RLA File :03/95/040/00542/AM10/	Lic.No/Date:0310548763 02.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

95	Case No.: 6/47/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Deferred
	HQ File :01/83/050/00844/AM10/	RLA File :03/95/040/00535/AM10/	Lic.No/Date:0310549664 08.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

96	Case No.: 18/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Deferred
	HQ File :01/83/050/00856/AM10/	RLA File :03/95/040/00516/AM10/	Lic.No/Date:0310549745 08.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

97	Case No.: 4/39/83-ALC1/2009	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status: Case Deferred
	HQ File :01/83/050/00711/AM10/	RLA File :05/23/040/00122/AM10/	Lic.No/Date:0510254327 09.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 17.3.2010.			

98	Case No.:2/39/83-ALC1/2009	Party Name:CHEMSHEL ENTERPRISES PVT.LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00709/AM10/	RLA File :02/24/040/00168/AM10/	Lic.No/Date:0210135038 10.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010.			

99	Case No.:3/39/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00710/AM10/	RLA File :08/24/040/00245/AM10/	Lic.No/Date:0810084786 10.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

100	Case No.:28/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00866/AM10/	RLA File :08/24/040/00241/AM10/	Lic.No/Date:0810084795 10.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

101	Case No.:5/39/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00712/AM10/	RLA File :03/95/040/00573/AM10/	Lic.No/Date:0310550383 11.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1/2/2010 issued by this office. Accordingly the case may be re-listed on 17.3.2010.			

102	Case No.:6/39/83-ALC1/2009	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00713/AM10/	RLA File :03/94/040/00752/AM10/	Lic.No/Date:0310550456 11.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

	Case No.:7/39/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00714/AM10/	RLA File :02/24/040/00153/AM10/	Lic.No/Date:0210135192	Defer

103			14.12.2009	Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010.			

104	Case No.:7/47/83-ALC1/2009	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00845/AM10/	RLA File :04/24/040/00210/AM10/	Lic.No/Date:0410110134 14.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

105	Case No.:8/47/83-ALC1/2009	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00846/AM10/	RLA File :04/24/040/00238/AM10/	Lic.No/Date:0410110135 14.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

106	Case No.:17/39/83-ALC1/2009	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00724/AM10/	RLA File :03/95/040/00484/AM10/	Lic.No/Date:0310550921 15.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/13/2010-Ch-II dated 12.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Nickel Catalyst (Containing Nickel 23 $\pm$ 1% & Hydrogenated Palm Stearine = 60 $\pm$ 2%)	1 Kg	1. Nickel Metal (Cathodes, Pallets, briquettes flakes) 2. Hydrogenated Palm Stearine 3. Soda Ash	0.226 Kg 0.638 kg 0.700 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	Case No.:17/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00855/AM10/	RLA File :03/95/040/00599/AM10/	Lic.No/Date:0310550939 15.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

108	Case No.:41/47/83-ALC1/2009	Party Name:PRAGATI HIGHTECH PRODUCTS PVT. LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00879/AM10/	RLA File :33/24/040/00012/AM10/	Lic.No/Date:3310014456 16.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

109	Case No.:10/47/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00848/AM10/	RLA File :03/94/040/00810/AM10/	Lic.No/Date:0310552040 22.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

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Case No.:35/47/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status :Case Approved
HQ File :01/83/050/00873/AM10/	RLA File :07/24/040/00366/AM10/	Lic.No/Date:0710069042 22.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 17.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Pinewood Pallet	1 No.	1. Pinewood (in the form of Blocks, Top Deck & Deck Boards) 2. 2.5X0.113” 15 Deg Coil Wire collated nail ring shank	1.02 CBM/CBM in export Net to net
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.:29/47/83-ALC1/2009	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00867/AM10/	RLA File :04/24/040/00110/AM10/	Lic.No/Date:0410110381 23.12.2009	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

	Case No.:32/47/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
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112	HQ File :01/83/050/00870/AM10/	RLA File :08/24/040/00252/AM10/	Lic.No/Date:0810085363 29.12.2009	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010				

113	Case No.:34/47/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00872/AM10/	RLA File :08/24/040/00079/AM10/	Lic.No/Date:0810085374 30.12.2009	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010				

114	Case No.:42/47/83-ALC1/2009	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00880/AM10/	RLA File :33/24/040/00013/AM10/	Lic.No/Date:3310014568 04.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010				

115	Case No.:43/47/83-ALC1/2009	Party Name:AUTOMARK TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00881/AM10/	RLA File :50/24/040/00011/AM10/	Lic.No/Date:5010000226 05.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010				

116	Case No.:44/47/83-ALC1/2009	Party Name:AUTOMARK TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00882/AM10/	RLA File :50/24/040/00010/AM10/	Lic.No/Date:5010000227 05.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010				

117	Case No.:1/43/83-ALC1/2009	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00792/AM10/	RLA File :02/24/040/00169/AM10/	Lic.No/Date:0210136183 06.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010.				

118	Case No.:2/43/83-ALC1/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00793/AM10/	RLA File :03/95/040/00576/AM10/	Lic.No/Date:0310553891 06.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

119	Case No.:3/43/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00794/AM10/	RLA File :03/94/040/00834/AM10/	Lic.No/Date:0310554001 06.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

120	Case No.:5/43/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00796/AM10/	RLA File :05/24/040/00321/AM10/	Lic.No/Date:0510255789 06.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

121	Case No.:4/43/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00795/AM10/	RLA File :03/94/040/00723/AM10/	Lic.No/Date:0310554235 07.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/20/2009-Ch-II dated 15.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Superstar Maintenance Salt Containing 99% of Chromic Acid	1 Kg	Chromic Acid	0.990 Kg
	Decorex CA Salt Containing 99% of Chromic Acid	1 Kg	Chromic Acid	0.990 Kg
	Decorex Chrome Salt Containing 99% of Chromic Acid	1 Kg	Chromic Acid	0.990 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

122	Case No.:14/47/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00852/AM10/	RLA File :03/94/040/00756/AM10/	Lic.No/Date:0310554187 07.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 24.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

123	Case No.:33/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00871/AM10/	RLA File :08/24/040/00276/AM10/	Lic.No/Date:0810085605 07.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

124	Case No.:6/43/83-ALC1/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00797/AM10/	RLA File :03/94/040/00838/AM10/	Lic.No/Date:0310554407 08.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/838/AM10 dated 8/1/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

125	Case No.:7/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00798/AM10/	RLA File :08/24/040/00279/AM10/	Lic.No/Date:0810085651 08.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

126	Case No.:8/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00799/AM10/	RLA File :08/24/040/00280/AM10/	Lic.No/Date:0810085652 08.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

127	Case No.:9/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00800/AM10/	RLA File :08/24/040/00281/AM10/	Lic.No/Date:0810085653 08.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

128	Case No.:10/43/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00801/AM10/	RLA File :08/24/040/00282/AM10/	Lic.No/Date:0810085654 08.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

129	Case No.:11/43/83-ALC1/2009	Party Name:ALOK INDUSTRIES	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00802/AM10/	RLA File :05/23/040/00150/AM10/	Lic.No/Date:0510255908 08.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that CLA, New Delhi letter No.05/23/40/150/AM10 dated 15/1/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

130	Case No.:13/47/83-ALC1/2009	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00851/AM10/	RLA File :03/94/040/00840/AM10/	Lic.No/Date:0310554364 08.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010.			

131	Case No.:12/43/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00803/AM10/	RLA File :04/24/040/00258/AM10/	Lic.No/Date:0410110766 11.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

	Case No.:13/43/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00804/AM10/	RLA File :08/24/040/00283/AM10/	Lic.No/Date:0810085674	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 8.12.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Acid Brown 434	1 Kg	1. Resorcinol	0.178 Kg
		2. Sodium picramate	0.350 Kg
		3. 1:6 Cleaves Acid	0.353 Kg
		4. Sodium Nitrite	0.225 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:14/43/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
HQ File :01/83/050/00805/AM10/	RLA File :08/24/040/00278/AM10/	Lic.No/Date:0810085696 12.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 17.2.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Reactive Black NNX (Dye content 70%)	1 Kg	1. Aniline Oil	0.310 Kg
		2. H Acid	0.208 Kg
		3. J Acid	0.029 Kg
		4. Meta Phenylene Diamine 4 Sulfonic Acid	0.078 Kg
		5. Sodium Nitrite	0.138 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:15/43/83-ALC1/2009	Party Name:GSC, GLASS PVT.LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
HQ File :01/83/050/00806/AM10/	RLA File :05/24/040/00034/AM10/	Lic.No/Date:0510256117 12.01.2010	Defer Date:17.03.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Hard Copy. Accordingly the case may be re-listed on 17.3.2010.

135

Case No.:16/43/83-ALC1/2009	Party Name:GSC, GLASS PVT.LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
HQ File :01/83/050/00807/AM10/	RLA File :05/24/040/00739/AM09/	Lic.No/Date:0510256120 12.01.2010	Defer Date:17.03.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments

from the DIPP. Accordingly the case may be re-listed on 17.3.2010.

136	Case No.:17/43/83-ALC1/2009	Party Name:GSC, GLASS PVT.LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00808/AM10/	RLA File :05/24/040/00756/AM09/	Lic.No/Date:0510256125 12.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

137

Case No.:18/43/83-ALC1/2009	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
HQ File :01/83/050/00809/AM10/	RLA File :03/95/040/00579/AM10/	Lic.No/Date:0310554857 12.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/14/2010 dated 12.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Aquasurf– 1200 containing iodine 20% minimum and Nonyl Phenol 9.5 moles Ethoxylate 73% minimum)	1 Kg	1. Iodine 2. Nonyl Phenol 9.5 moles Ethoxylate	0.204 Kg 0.730 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

138	Case No.:19/43/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00810/AM10/	RLA File :03/95/040/00633/AM10/	Lic.No/Date:0310554888 12.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.3.2010.			

139	Case No.:21/43/83-ALC1/2009	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00812/AM10/	RLA File :05/23/040/00101/AM10/	Lic.No/Date:0510256138 12.01.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

	Case No.:30/47/83-ALC1/2009	Party Name:GSC, GLASS PVT.LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
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140	HQ File :01/83/050/00868/AM10/	RLA File :05/24/040/00738/AM09/	Lic.No/Date:0510256118 12.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 17.3.2010.				

141	Case No.:24/43/83-ALC1/2009	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00815/AM10/	RLA File :07/24/040/00387/AM10/	Lic.No/Date:0710069423 13.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010				

142	Case No.:31/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00869/AM10/	RLA File :08/24/040/00285/AM10/	Lic.No/Date:0810085722 13.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.				

143	Case No.:22/43/83-ALC1/2009	Party Name:EMAMI LIMITED,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00813/AM10/	RLA File :02/24/040/00162/AM10/	Lic.No/Date:0210136461 14.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010				

144	Case No.:23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o of C&PC(Chem.Div.) .Accordingly the case may be re-listed on 17.3.2010.				

145	Case No.:25/43/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00816/AM10/	RLA File :05/23/040/00086/AM10/	Lic.No/Date:0510256456 15.01.2010	Defer Date:17.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010				

146	Case No.:1/47/83-ALC1/2009	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Approved
	HQ File :01/83/050/00839/AM10/	RLA File :04/24/040/00280/AM10/	Lic.No/Date:0410111261 03.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/20/2003-Ch-III dated 22.1.2007 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Modified Starch Blends (Relevant Starch content : 88% min.)	1 Kg	1. Starch (Maize, Tapioca/Potato)	0.900 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

147	Case No.:2/47/83-ALC1/2009	Party Name:ARYAVART METALS PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00840/AM10/	RLA File :03/94/040/00915/AM10/	Lic.No/Date:0310558466 03.02.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

148	Case No.:3/47/83-ALC1/2009	Party Name:ATUL LIMITED,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00841/AM10/	RLA File :08/24/040/00310/AM10/	Lic.No/Date:0810086310 05.02.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

149	Case No.:4/47/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00842/AM10/	RLA File :07/24/040/00420/AM10/	Lic.No/Date:0710069859 05.02.2010	Defer Date:17.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

	Case No.:11/47/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00849/AM10/	RLA File :02/24/040/00216/AM10/	Lic.No/Date:0210137589 08.02.2010	Defer Date:17.03.2010

150	Decision :The Committee considered the case as per age nda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010
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151	Case No.:12/47/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00850/AM10/	RLA File :02/24/040/00193/AM10/	Lic.No/Date:0210137590 08.02.2010	Defer Date:17.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.3.2010			

152	Case No.:45/47/83-ALC1/2009	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00883/AM10/	RLA File :05/23/040/00100/AM10/	Lic.No/Date:0510257988 08.02.2010	Defer Date:17.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

153	Case No.:46/47/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:47/83-ALC1/2009 17.02.2010	Status:Case Deferred
	HQ File :01/83/050/00884/AM10/	RLA File :03/95/040/00715/AM10/	Lic.No/Date:0310559156 09.02.2010	Defer Date:17.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.3.2010.			

Date:03.03.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer